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తెలంగాణ రాజపత్రము
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TELANGANA BILLS
TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana Legislative Assembly on 19th December, 2024

L. A. BILL No. 15 OF 2024.

A BILL FURTHER TO AMEND THE TELANGANA MUNICIPALITIES ACT, 2019.

Be it enacted by the Legislature of the State of Telangana in the Seventy-Fifth Year of the Republic of India, as follows:

1. (1) This Act may be called the Telangana Municipalities (Amendment) Act, 2024.

Short title,
and
commence-
ment.

(2) Clauses 2,3,4,5 and 6 (xi) (a) (Shankarapuram Grampanchayat at Sl.No. 47 and Janwada Grampanchayat at Sl.No.50) shall come into force on such date as the

B. 168-1 (RSN)

[1]

State Government may by notification in the Telangana Gazette appoint, except clauses 6 (xiii) and (xiv).

(3) Clauses 6(xi) (a) (excluding Shankarapuram Grampanchayat at Sl.No. 47 and Janwada Grampanchayat at Sl.No.50), 6(xiii) and 6 (xiv) shall be deemed to have come into force with effect from 2nd September of 2024.

Amendment of section 2, Act No.11 of 2019.

2. In this Telangana Municipalities Act, 2019 (hereinafter referred to as the principal Act, in section 2,-

(i) after clause 20, the following clause shall be inserted, namely,-

“(20A) “Dedicated Commission” means a Commission appointed by the Government, to conduct contemporaneous rigorous empirical enquiry into the nature and implications of the backwardness qua local bodies, within the State;”.

(ii) in clause (72), after the words, “first day of January”, the words “first day of April, first day of July and first day of the October” shall be inserted.

Amendment of section 7.

(3) In the principal Act, in section 7,

(i) in sub-section (3), the words “and shall continue to remain for two consecutive terms commencing from the first ordinary elections held under this Act” shall be omitted.

(ii) After sub-section (3), as so amendment, the following sub-section shall be inserted, namely,-

“(4) Notwithstanding anything contained in this section, whenever a Dedicated Commission is appointed, reservations shall be made as per the recommendations of such Commission, approved by the Government.”.

Amendment of section 28.

(4) In the principal Act, in section 28,

(i) in sub-section (3), the words “and shall remain for two consecutive terms, commencing from the first ordinary elections held under this Act” shall be omitted.

(ii) After sub-section (3), as so amended, the following sub-section shall be inserted, namely,-

“(4) Notwithstanding anything contained in this section, whenever a Dedicated Commission is appointed, reservations shall be made as per the recommendations of such Commission, approved by the Government.”.

(5) In the principal Act, in section 29,

(i) in sub-section (3), the words “and shall remain for two consecutive terms, commencing from the first ordinary elections held under this Act” shall be omitted.

(ii) After sub-section (3), as so amended, the following sub-section shall be inserted, namely,-

“(4) Notwithstanding anything contained in this section, whenever a Dedicated Commission is appointed, reservations shall be made as per the recommendations of such Commission, approved by the Government.”.

6. In the principal Act, in Schedule-I,

(i) under the Heading “ I JANGAON”, after Sl.No. 1, the following shall be inserted in the respective columns, namely,-

(1)	(2)	(3)	(4)
“1A		Station Ghanpur (by merging Station Ghanpur,Changal and Shivunipalli Grampanchayats)	18”

(ii) Under the Heading “ II WARANGAL RURAL”, the Heading “ II WARANGAL ”, shall be substituted.

(iii) under the Heading “ II warangal ” as so substituted,

Amendment
of section
29.

Amendment
of sche-
dule - I.

(a) SI.No.2 and the entries relating thereto shall be omitted.

(b) against SI.No.3, for the entries in Column (3) and (4), the following shall be substituted, namely,-

(3)	(4)
"Narsampet (including Madhannapet, Nagulapalle, Maheshwaram, Makdumpuram, Rajapalli, Muthojipet, Rajupeta, Ramulunaik Thanda and Parshunayak Thanda Grampanchayats)	30"

(iv) After SI.No.4 and the entries relating thereto, the Heading "IIA HANUMAKONDA" shall be inserted;

(v) under the Heading "IIA HANUMAKONDA", after SI.No.4 and the entries relating thereto, the following SI.No. and the entries shall be inserted in the respective columns, namely;-

(1)	(2)	(3)	(4)
"4A		Parkal	22"

(vi) under the Heading "III MAHABUBABAD", after SI.No.8, the following SI.No. and the entries shall be inserted in the respective columns, namely,-

(1)	(2)	(3)	(4)
"8A		Kesamudram (including Kesamudram, Kesamudram Station, ST Colony Sub-Station thanda, Dhanasari and Ammenapuram Grampanchyats)	16"

(vii) under the Heading "V KARIMNAGAR" SI.No.13 and the entries relating thereto shall be omitted.

(viii) under the Heading " IX KHAMMAM", after SI. No. 26 and the entries relating thereto, the following SI.No. and entries shall be inserted in the respective columns, namely,-

(1)	(2)	(3)	(4)
"26A		Edulapuram (Gollagudem Grampanchayat including Edulapuram, Barugudem, Gudimilla, Chinna Venkatagiri, Gurralapadu, Maddulapally, Muthagudem, Peddathanda, Polepalli, Reddypalli Pallegudem Part and Teldarupalli Villages"	32"

(ix) under the Heading "x BHADRADRI KOTHAGUDEM", after SI.No.30 and the entries relating thereto, the following SI.No. and the entries shall be inserted in the respective columns, namely,-

(1)	(2)	(3)	(4)
"30A		Aswaraopeta (by merging Aswaraopeta, Peraigudem and Gurralacheruvu Grampanchayats)	22"

(x) under the Heading "XIV MANCHERIAL", SI.Nos. 36 and 39 and the entries relating thereto shall be omitted.

(xi) under the Heading "XV RANGA REDDY",

(a) Against SI.Nos.43,47,50 and 53, for the entries in columns (3) and (4), the following entries shall be substituted in the respective columns, namely,-

(1)	(2)	(3)	(4)
43		Pedda Amberpet (including Bacharam, Gowerly, Quthbullapur and Tharamathipet Grampanchayats)	24
47		Shamshabad (including Bahadurguda, Chinnagolkonda, Hamidullanagar, Rasheedguda, Ghansimiyaguda and Shankarapuram Grampanchayats)	25
50		Narsingi (including Mirjaguda and Janwada Grampanchayat)	18
53		Thukkuguda (including the Harshaguda Grampanchayats)	15"

(b) the existing SI.No.54(a) shall be renumbered as "54A"

(c) after SI.No.54A, as so renumbered, the following SI.Nos. and entries shall be inserted in the respective columns, namely,-

(1)	(2)	(3)	(4)
"54B		Chevella (by merging Chevella, Damarigidida, Ibrahimpally, Ramannaguda, Devuni Yerravally, Kesaram, Malkapur and Urella Grampanchayats)	18
54C		Moinabad (by merging Moinabad, Himayathnagar, Yenkapally, Chilkur, Murthuzaguda, Peddamangalaram, Surangal and Aziznagar Grampanchayats)	26"

(xii) under the Heading "XVI VIKARABAD", against Sl.No.57, for the entries in columns (3) and (4), the following entries shall be substituted in the respective columns, namely,-

(3)	(4)
"Parigi (including the Naskal Nazeerabad Thanda, Sulthanpur, Syed Malkapur, Rukumpally Grampanchayats and Shankapur village)	18"

(xiii) under the Heading "XVII MEDCHAL-MALKAJGIRI", against Sl.Nos. 59, 60, 61, 62, 63, 64 and 65, for the entries in Columns (3) and (4), the following entries shall be substituted in the respective columns, namely,-

(1)	(2)	(3)	(4)
"59		Medchal (including Pudur and Railapur Grampanchayats)	23
60		Dhammaiguda (including Keesara, Yadgarpally, Ankireddypally, Cheeryal, Narsampally and Thimmaipalle Grampanchayats)	18
61		Nagaram (including the Bogaram, Godumakunta, Kareemguda and Rampally Dayara Grampanchayats)	20
62		Pocharam (including Venkatapur, Pratapasingaram, Korremul, Kachivanisingaram and Chowdariguda Grampanchayats)	18
63		Ghatkesar (including Ankushapur, Aushapur, Madharam, Edulabad, Ghanapur and Marpallyguda Grampanchayats)	18
64		Gundlapochampally (including Muneerabad and Gowdavelly Grampanchayats)	15
65		Thumkunta (including Bomrasipet, Shamirpet and Babaguda Grampanchayats)	16"

(xiv) Under the Heading "XXIV SANGAREDDY", against the Sl.Nos. 104 and 105, for the entries in columns (3) and (4), the following entries shall be subsituted in the respective columns, namely,-

(1)	(2)	(3)	(4)
"104		Tellapur (including Kardanoor, Muthangi, Pocharam, Paati and Ghanapur Grampanchayats)	17
105		Ameenpur (including the Ilapur, Ilapur Thanda, Patelguda, Dayara, Kistareddypet and Sulthanpur Grampanchayats)	24"

(xv) under the Heading "XXIV SANGAREDDY", after SI.No.105 and the entries relating thereto, the following SI.Nos and entries shall be inserted in the respective columns namely,-

(1)	(2)	(3)	(4)
"105A		Kohir	16
105B		Gaddapotharam (by merging Gaddapotharam, Khazipalle, Madharam, Wavilal, and Laxmipathigudem Grampanchayats)	18
105C		Gummadidala (by merging Gummadidala, Annaram, Bonthapally, Veerannagudem and Domadugu Grampanchayats)	22

B. 168-2

(1)	(2)	(3)	(4)
105D		Insapur (By merging Insapur, Chitkul and Pashamilagram Grampanchayats)	

(xvi) under the Heading "XXVI MAHABUBNAGAR",

(a) SI.No.110 and the entries relating thereto shall be omitted.

(b) after SI.No.112 and the entries relating thereto, the following SI.No. and the entries shall be inserted in the respective columns,namely,-

(1)	(2)	(3)	(4)
"112A		Devarakadra (by merging Devarakadra, Chowdaripalle, Balsupally, Peddagopalpur and Meenugonipally Grampanchayats)	12"

(xvii) under the Heading "XXVII NARAYANPET", after SI.No.115 and the entries relating thereto, the following SI.No. and the entries shall be inserted in the respective columns, namely,-

(1)	(2)	(3)	(4)
"115A		Maddur (by merging Maddur and Renivatea Grampanchayats)	16"

7. In the principal Act, in Schedule - II,

Amend-
ment of
Sche-
dule-II.

(i) Against Sl.No. 1, for column (2), for the word "Warangal", the word "Hanumakonda" shall be substituted.

(ii) Against Sl.No.2, for the entries in columns (3) and (4), the following entries shall be substituted in the respective columns, namely,-

(1)	(2)	(3)	(4)
"2	Karimnagar	Karimnagar Municipal Corporation (by merging Kothapally Municipality, Chinthakunta, Malkapur-Laxmipur, Bommakal, Dusrshed and Gopalpur Grampanchayats)	66"

(iii) After Sl.No.12 and the entries relating thereto, the following Sl.No. and the entries shall be inserted in the respective columns, namely,-

(1)	(2)	(3)	(4)
"13	Mahabubnagar	Mahabubnagar (by merging Mahabubnagar Municipality, Divitipally and Zainallipur, Grampanchayats)	60

(1)	(2)	(3)	(4)
14	Mancherial	Mancherial (by merging Mancherial Municipality, Naspur Municipality Pochampad, Gudipet, Narsingapur, Namnur, Chandanapur, Mulkala, Kothapalli and Vempally Grampnchayats)	60"

Repeal
and
savings.
Ordinance
No.3 of
2024.
Act No.
11 of 2019.

8. (1) The Telangana Municipalities (Amendment) Ordinance, 2024 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the Telangana Municipalities Act, 2019, as amended by the said Ordinance, shall be deemed to have been done or taken under the corresponding provisions of the said Act, as amended by this Act.

STATEMENT OF OBJECTS AND REASONS

The Government envisioned to come up with a suitable administration structure for the entire region within Outer Ring Road /overlapping Outer Ring Road /areas nearer to outside Outer Ring Road, which are having a similar urban growth perspective. The objective is to have a suitable administrative structure in commensuration with the rapid urban growth having taken place here.

A study is done through the Administrative Staff College of India (ASCI), Hyderabad to suggest suitable administrative structure and urban governance pattern. Further, a Committee of District Officers headed by District Collectors is constituted in the concerned Districts of Rangareddy, Sangareddy and Medchal-Malkajgiri Districts to examine and report on the spatial integration of Local Bodies. Both the study by ASCI and the report from the Director of Municipal Administration, Telangana, Hyderabad which is based on the recommendations of the District Officers Committee have suggested merger of 45 Gram Panchayats, which are within Outer Ring Road or overlapping / nearer to outside Outer Ring Road in to existing nearby Municipalities.

The Council of Ministers in its Resolution No. 110/2024 dated: 01-08-2024 has decided to constitute a Cabinet Sub-Committee to study and recommend on the issue. Accordingly the Government have constituted a Cabinet Sub-Committee with Chairmanship of Sri Duddilla Sridhar Babu, Hon'ble Minister for Information Technology, Electronics & Communication; Industries & commerce and Legislative Affairs with membership of Sri Ponnamp Prabhakar, Hon'ble Minister for Transport, BC Welfare, Smt. D. Anasuya Seethakka, Hon'ble Minister for Panchayat Raj & Rural Development (including Water Supply), Women & Child Welfare and Sri Damodar Rajanarsimha, Minister for Health, Medical and Family Welfare, Science and Technology, with the following Terms of References:

(i) Reorganization of the local bodies within Outer Ring Road Area.

(ii) Consultation with Public Representatives and other stakeholders.

The Cabinet Sub-Committee has met on 22-08-2024 with Public Representatives and other Stakeholders. During the consultation process, it is considered that (6) more Grampanchayats which are clearly outside Outer Ring Road, but with the similar demographic and urban development features for integration with the proposed urban administrative structure. Therefore, the Cabinet Sub-Committee has recommended to merge the (51) Grampanchayats (Grampanchayats within Outer Ring Road/overlapping Outer Ring Road and nearer to Outer Ring road) in nearby Municipalities of Rengareddy, Medchal-Malkajiri and Sangareddy Districts.

In consideration of the recommendations of the Cabinet Sub-Committee, the Government have decided to expand the Urban Area up to Outer Ring Road and beyond by merging the (51) Grampanchayats in their respective nearby Municipalities and accordingly it has been decided to amend the relevant provisions of the Telangana Municipalities Act, 2019, by undertaking a legislation.

As the Legislature of State was not, then, in session having been prorogued, and it has been decided to give effect to the above decision immediately, the Governor of Telangana has promulgated the Telangana Municipalities (Amendment) Ordinance, 2024 (Ordinance No. 3 of 2024) on 31-08-2024 and the same has been published in the Telangana Gazette dated the 2nd day of September, 2024.

Further, the Hon'ble Supreme court of India prescribed Triple Test as the prerequisite for provisioning reservation in favour of Other Backward Classes in local body elections vide its orders in *Vikas Kishanrao Gawali Vs State of Maharashtra & Ors* in Writ Petition (Civil) No.980 of 2019 dated: 04-03-2021 read with *Dr. K. Krishnamurthy & Ors Vs Union of India & Anr.* in Writ Petition (Civil) No 356 of 1994 dated. 11-05-2010. Components of such Triple Test are:

- i) To set up a dedicated Commission to conduct contemporaneous rigorous empirical enquiry into the nature and implications of the backwardness qua local bodies, within the State:

- ii) To specify the proportion of reservation required to be provisioned local body wise in light of the recommendations of the Commission, so as not to fall foul of overbreadth; and
- iii) In any case such reservation shall not exceed aggregate of 50 per cent of the total seats reserved in favour of SCs/STs/OBCs taken together.

Accordingly, the Government has appointed a Dedicated Commission vide G.O.Ms.No.49, B.C. Welfare (B) Dept., dated 04-11-2024.

The reservations to Backward Classes need to be made as per the recommendations of the Dedicated Commission, approved by the Government.

After considering the urban characteristics and other developmental activities, Government have decided to constitute Station Ghanpur, Kesamudram, Edulapuram, Aswaraopeta, Chevella, Moinaba, Kohir, Gaddapotharam, Gummadidala, Isnapur Devarakadra and Maddur as Municipalities and also decided to include certain nearby Grampanchayats in Kesamudram, Parigi Municipalities and to merge the Kothapally Municipality and nearby villages into Karimnagar Municipal Corporation and to upgrade the Mahabubnagar Municipality by merging nearby villages as Mahabubnagar Municipal Corporation. It is also decided to merge the Mancherial Municipality, Naspur Municipality and nearby villages to form Mancherial Municipal Corporation. Further, it is decided to merge Janwada Gram Panchayat into Narsingi Municipality and Shankarapuram Gram Panchayat into Shamshabad Municipality.

In the above circumstances, Government has decided to amend the Telangana Municipalities Act, 2019 (Act No. 11 of 2019) and the Schedules thereunder, suitably, by way of legislation.

The Telangana Municipalities (Amendment) Bill, 2024 seeks to replace the aforesaid Ordinance.

A. REVANTH REDDY,
Chief Minister.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 1 of the Bill authorizes the Government to issue notifications or to make rules in respect of matters specified therein and generally to carry out the purpose of the Act and such rules to be made or notifications issued which are intended to cover matters mostly of procedural in nature, are to be laid on the Table both Houses of the State Legislature and will be subject to any modifications made by the Legislature.

The above provisions of the Bill regarding delegated Legislation are thus of normal type and are mainly intended to cover matters of procedure.

A. REVANTH REDDY,
Chief Minister.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF
PROCEDURE AND THE CONDUCT OF BUSINESS IN THE
TELANGANA LEGISLATIVE ASSEMBLY**

The Telangana Municipalities (Amendment) Bill, 2024, after it is passed by the both the Houses of State Legislature, may be submitted to the Governor for the consideration and assent under article 200 of the Constitution of India.

A. REVANTH REDDY,
Chief Minister.

Dr. V. NARASIMHA CHARYULU,
Secretary to State Legislature.